



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ११, अंक ४२(४)]

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असाधारण क्रमांक १०३

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Stamp (Second Amendment) Bill, 2025 (L A. Bill No. CIII of 2025), introduced in the Maharashtra Legislative Assembly on the 10th December 2025, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

L. A. BILL No. CIII OF 2025.

A BILL

for further to amend the Maharashtra Stamp Act.

LX of
1958.

WHEREAS it is expedient further to amend the Maharashtra Stamp Act for the purposes hereinafter appearing ; it is hereby enacted in the Seventy-sixth Year of the Republic of India as follows :—

1. (1) This Act may be called the Maharashtra Stamp (Second Amendment) Act, 2025. Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment of section 32C of LX of 1958.	<p>2. In section 32C of the Maharashtra Stamp Act (hereinafter referred to as “the principal Act”), for the word, figures and letter “section 32B” the words, figures and letters “sections 32B and 53B” shall be substituted.</p>	LX of 1958.
Amendment of section 53 of LX of 1958.	<p>3. In section 53 of the principal Act, in sub-section (1A) the words “and the order so passed shall be final” shall be deleted.</p>	
Amendment of section 53A of LX of 1958.	<p>4. In section 53A of the principal Act, in sub-section (1), for the words “produce before him the instrument” the words, figures and letter “produce before him the instrument excluding an instrument in respect of which an appeal is filed before the State Government under section 53B” shall be substituted.</p>	
Insertion of new section 53B in LX of 1958.	<p>5. After section 53A of the principal Act, the following section shall be inserted, namely :—</p>	
Appeal to State Government.	<p>“53B. Any person, aggrieved by an order of the Chief Controlling Revenue Authority passed in the appeal filed under sub-section (1A) of section 53, may, within sixty days from the date of receipt of such order, by an application in writing accompanied by fee of one thousand rupees, file an appeal against such order to the State Government, which shall, after giving the parties a reasonable opportunity of being heard, consider the case and pass such order thereon as it thinks just and proper and the order so passed shall be final.”.</p>	

STATEMENT OF OBJECTS AND REASONS

Section 53(1A) of the Maharashtra Stamp Act (LX of 1958) provides that any person aggrieved by an order of the Collector under Chapter III, Chapter IV, Chapter V and under clause (a) of the second proviso to section 27, regarding adjudication of stamp duty, insufficiently stamped instruments, valuation and refund of stamp duty, may file an appeal against such order to the Chief Controlling Revenue Authority and orders passed by the Chief Controlling Revenue Authority in such appeals are final.

2. The orders passed by the Chief Controlling Revenue Authority under section 53(1A) of the said Act, can be challenged only before the High Court in writ jurisdiction. Large number of such petitions are filed before the High Court which involves huge amount of Government revenue. This increases burden of the High Court and also increases litigation cost of the aggrieved parties. As such cases remain pending before the High Court, large amount of Government revenue gets stuck for a long time.

Therefore, the Government considers it expedient to amend the said Act, to provide that any person aggrieved by an order of the Chief Controlling Revenue Authority passed under section 53(1A) of the said Act, may file an appeal against such order to the State Government. For that purpose it is proposed to insert a new section 53B in the said Act.

3. Consequential amendments in the provisions relating to the revision by the Chief Controlling Revenue Authority to bar revision in cases where appeals are filed before the State Government are also proposed to avoid duplicity of proceedings.

4. The Bill seeks to achieve the above objectives.

Nagpur,
dated the 9th December 2025.

CHANDRASHEKHAR BAWANKULE,
Minister for Revenue.

MEMORANDUM REGARDING DELEGATED LEGISLATION

The Bill involves the following proposal for delegation of legislative power, namely:—

Clause 1(2).—Under this clause, power is taken to the State Government, to bring into force the Act on such date as the State Government may, by notification in the *Official Gazette*, appoint.

2. The above-mentioned proposal for delegation of legislative power is of a normal character.